In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.　202　OF 1998

Applicant(s) Shri Rajender Kumar Sood & ors

-Vs-

Respondent(s) Union of India & ors

Advocate for Applicant(s) Mr. A. Ahmed

Advocate for Respondent(s) Mr. S.Ali, Sr,
C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
An application is in form and within time. I.F. of Rs. 50/- deposited vide PO BD No. 754/21 dated 24.8.98	25-8-98	This application has been filed by the applicant seeking certain directions. The grievance of the applicants is that they have not been given equal pay for equal work. Being aggrieved the applicant has submitted representation Annexure 2 on 17th March, 1998. Till now no decision has yet been taken. Hence this Petition :
Requisite 5 copies have been filed. Registrar 24/8/98		We have heard Mr.A.Ahmed, learned counsel appearing on behalf of the applicants and Mr.S.Ali, learned Sr.C.G.S.C. for the respondents. Mr.S.Ali has raised preliminary objection. He submits that the present application is premature as 6(six) months time has not yet been lapsed after filing of the Representation. Mr.Ahmed does not dispute the legal objection. Considering the submission of the learned counsel for the parties we find that the application cannot be entertained at present being premature.

contd/-

Notes of the Registry	Date	Order of the Tribunal
	25-8-98	Therefore, we are not inclined to entertain the present application. However, we hope and trust the authority shall dispose of the representation as early as possible.
4.9.98		Application is disposed of.
Copies of the order alongwith the application have been sent to the D/Sec. for issuing the same to the Respondents through Reg̶ds with A/D.		No order as to costs.
		Member Vice-Chairman
Issued vide D/Nos. 2548 to 2553 DD. 7.9.98.	1m	